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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK
O.A.No.260/00423 of 2016
Cuttack this the 29th day of July, 2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Sri Bharat Chandra Naik, aged about 65 years, S/o Late Dhruba Charan Naik of Village Panchagachhai, P.O.-Barapada, P.S.-Bhadrak (Rural), Dist-Bhadrak, Oisha, Pin-756113.

...Applicant

By the Advocate(s)-M/s. R.N. Mishra, P.C. Behera, S. Pattnaik, D.K. Mohanty

-VERSUS-

1. Union of India represented through the General Manager, Eastern Railways, Office of Zonal Railways Bhawa, Strand Road, Kolkata-700001, West Bengal.
2. The Senior Divisional Personal Officer, South Eastern Railway, Kharagpur Division, Kharagpur, Kolkata, PIN-721301.
3. The Divisional Railway Manager, South Eastern Railway, Kharagpur Division, Kharagpur, Kolkata.

...Respondents

By the Advocate(s)- Mr. T. Rath

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Sri R.N. Mishra, Ld. Counsel appearing for the Applicant and Sri T. Rath, Ld. Standing Counsel appearing for the Respondents-Railways, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Applicant has approached this Tribunal with a grievance that even though he retired from Railway service as Loco Pilot on 04.06.2008 and his pensionary dues have been settled, some other dues, like differential amount in night duty allowance, mileage allowance etc. from 01.10.2006 to 04.06.2008 that have accrued based on the recommendations of the 6th Central Pay Commission have so far not been released in his favour in spite of several representation made to Respondent No.2 of this O.A. It has been



brought to my notice that on 05.09.2015 applicant had preferred representation to Respondent No.2 for release of differential dues and followed by another reminder representation on 22.03.2016 and since he did not receive any response from the authorities, he has moved this Tribunal in this O.A.

3. The Respondents are duty bound to settle the claim of the retired employees well in time arising out of the recommendations of the 6th Central Pay Commission. Therefore, without going into the merit of the matter, I direct Respondent No.2 to dispose the pending representation in the light of the extant rules and communicate the decision to the applicant through a reasoned and speaking order within a period of sixty days from the date of receipt of copy of this order. If at all the applicant is found to be eligible to ~~entitled~~ ^{receive} to any further payments on this account such payments shall be made within a further period of 90 days from the date of communication of this order.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Sri Mishra, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post for which he undertakes to file the postal requisites by 01.08.2016.


(R.C.MISRA)
MEMBER(A)